

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

PRESENT: Selvi. M.K. Jamuna, M.L.,

Principal Sessions Judge, Dindigul.

Wednesday, the 23rd day of June 2021

Crl.M.P. No.1976/2021

1. Palanichamy, 45/2021 S/o. Rasu
2. Selvaraj, 34/2021 S/o. Muniyandi
3. Kanagaraj, 36/2021 S/o. Muniyandi
4. Muthukaruppan, 34/2021 S/o. Rasu .. Petitioners/A1 to A4
Subramani
/vs/

State through

Inspector of Police, Sempatti PS.

Cr. No.524/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.A.Chellapandi, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. petitioners/A1 to A4 pray to grant them anticipatory bail for the offences punishable U/S.294(b), 323, 341, 427 IPC in Cr. No.524/2021 of respondent police. The occurrence took place on 14.06.2021.

The learned counsel for the petitioners/A1 to A4 stated that the petitioners are innocents and they have not committed any offence as alleged by the prosecution, that the petitioners have been falsely implicated in this case, that they have not involved in this case, that the petitioners names were not mentioned in FIR, that the injured was discharged from the hospital, that the petitioners are ready to abide any condition imposed by this Hon'ble Court, that the petitioners apprehend for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State raised serious objection for anticipatory bail by stating that on the date of occurrence, all the accused under drunken state of mind wrongfully restrained the defacto complainant and abused him in filthy language, attacked him and damaged the defacto complainant's vehicle and caused damages. However, he conceded that injured has already been discharged from the hospital.

Online submission of either side heard. Records perused. Considering the facts that injured has already been discharged from the hospital and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant bail to the petitioners/A1 to A4 with stringent condition. Anticipatory Bail is granted to the Petitioners/A1 to A4 on strict compliance of the following conditions.

Amended as per the order in comp 2531/21 dt 13.8.21
M.K.J.
P.S.J.

1. The petitioners/A1 to A4 are directed to pay a sum of Rs.1,000/- each (Rupees One Thousand each) as non-refundable amount, without prejudice of their rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch) on or before 30.6.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve the infrastructure facilities of the hospital.
2. Petitioners/A1 to A4 shall in the event of arrest by the respondent police or their surrender before the learned District Munsif cum Judicial Magistrate, Athoor **in between the period from 27.07.2021 to 9.8.2021** be released on bail, on production of payment for acknowledgment and on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stand cancelled automatically.
3. The petitioners/A1 to A4 shall make themselves available for interrogation by the police officer as and when required.
4. The petitioners/A1 to A4 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
5. The petitioners/A1 to A4 shall not leave the town without prior permission of the court.
6. The petitioners/A1 to A4 shall not tamper with evidence or witness either during investigation or trial.
7. The petitioners/A1 to A4 shall not abscond either during investigation or trial.

Pronounced by me, this the 23rd day of June 2021.

Mes
23/6/21
Principal Sessions Judge,
Dindigul

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,
" https://districts.ecourts.gov.in/case_status/case_number"

Copy to

The District Munsif-Cum-Judicial Magistrate, Athoor

The Public Prosecutor, Dindigul.

The Inspector of Police, Sempatti PS.

To ensure social distancing, they are requested to download the order from the official web site link.

Thiru.A.Chellapandi, Advocate
for the petitioners.

